GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. †3231

TO BE ANSWERED ON FRIDAY, THE 17.12.2021

High Court Benches

†3231. SHRI BASANTA KUMAR PANDA:
SHRI SAPTAGIRI SANKAR ULAKA:
PROF. SOUGATA RAY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a)   whether the Government has any proposal to setup new High Court benches in the country, if so, thedetails thereof and the requests received in this regardfrom various States;

(b)   whether the Ministry has received any proposal from the Government of Odisha for setting up new High Court bench in undivided district of Koraput;

(c)   if so, the details thereof and the present statusof the proposal;

(d)   whether the Government has taken necessarysteps to set up the said High Court bench, if so, thedetails thereof along with the time by which it is likelyto be implemented; and

(e)   if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (e) :   High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due

consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day today administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State.

The State Government of Odisha has requested for setting up of Orissa High Court Bench in Western and Southern region of Odisha. TheCentral Government has requested the State Government of Odisha towork out details of proposed Bench including its location in consultationwith High Court of Orissa. However, no response has been received yet.

At present, no complete proposal regarding setting up of Bench(es) ofOrissa High Court is pending with the Government.

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